NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH CP NO. 170/2016

Balageria Central Co-op Bank Ltd.

...Petitioner.

Versus

S.R.Green Housing Projects(India) Ltd.

...Respondents

Present:

Mr. Sudeep Sanyal, Advocate with

Mr. Ankush Chowdhary, Advocate for petitioner.

None for respondent.

This case has been received by transfer from the Hon'ble Punjab

& Haryana High Court, Chandigarh. It be entered in the relevant register.

Notice issued to respondent has not been received. Learned counsel for

petitioner seeks time to make compliance and it is directed that notice along

with copy of the petition be again sent to the respondent as well as to all the

directors mentioned at pages 30 to 32 of the Paper Book by Speed Post for

10.03.2017, within five days and the same be despatched by the petitioner.

Petitioner is directed to file affidavit stating compliance of the despatch of

notice along with acknowledgement due in token of despatch of notice, at least

three days before the date fixed.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan)

Member (Technical)

January 27, 2017